

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 192/MP/2023

Subject : Petition under Section 79, including Sections 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003 seeking direction upon Respondents to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA.

Petitioner : Bharat Aluminium Co. Ltd. (BALCO)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Date of Hearing : **19.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, BALCO
Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Rastogi, Advocate, BALCO
Ms. Lavanya Panwar, Advocate, BALCO
Ms. Ruth Elwin, Advocate, BALCO
Ms. Neha Dabral, Advocate, BALCO
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Gajendra Sinh, WRLDC
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that vide Record of Proceedings for the hearing dated 14.2.2024, the Commission directed to take on record the amended Petition filed by the Petitioner and by the present Petition, the Petitioner is seeking direction upon the Respondents to allow the Petitioner to convert and continue its old connectivity under the new regime without the need of applying for the GNA. Learned senior counsel further recapitulated the issue involved in the matter.

2. Learned counsel for Respondent, CTUIL submitted that CTUIL has already filed its reply in the matter. Learned counsel further submitted that since the GNA Regulations do not provide for any enabling provisions, the Commission's clarity is required in this regard. She further submitted that during the course of the hearing on 29.9.2023, CTUIL had pointed out that since the concerned authority/ nodal agency for the grant of T-GNA / T-GNA_{RE} is RLDC, the views of the concerned RLDC may also be sought while considering the reliefs prayed for by the Petitioner. However, the concerned RLDC has not yet furnished its views and the Commission may call its views on the subject matter.

3. Learned senior counsel for the Petitioner submitted that WRLDC has already been impleaded as Respondent to the Petition.
4. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission directed as under:
 - (a) Issue notice to Respondent, WRLDC.
 - (b) Respondent, WRLDC to file its reply to the Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
 - (c) The Petitioner and Respondent, CTUIL may file their advance written submissions in the matter within four weeks.
5. The Petition will be listed for the hearing on **8.8.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**